

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 7086/2024

(Arising out of impugned final judgment and order dated 21-09-2023 in CIS No. 377/2023 passed by the Judge, Commercial Court No.1, Jaipur Metropolitan-II, Jaipur)

MAHINDRA AND MAHINDRA FINANCIAL SERVICES LTD.

Petitioner(s)

VERSUS

SOOD TRANSPORT AND TRADING & ORS.

Respondent(s)

(IA No.41786/2024-CONDONATION OF DELAY IN FILING and IA No.41789/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.41790/2024-EXEMPTION FROM FILING O.T. and IA No.41788/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Pritinker Diwaker, Sr. Adv.
Mr. S.K.Gangele, Sr. Adv.
Ms. Ritu Gangele, Adv.
Mr. Vardhman Kaushik, Adv.
Ms. Priya Sharma, Adv.
Mr. Prathvi Raj Chauhan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the application seeking condonation of delay as well as on the Special Leave Petition.

Post alongwith SLP(C)No.9462/2022.

(INDU MARWAH)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)